

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1966**  
**FIR No.: 589/2020**  
**State Vs. Gulshan @ Vicky**  
**PS : Rajouri Garden**  
**U/s : 20/61/85 NDPS Act**

**05.09.2020**

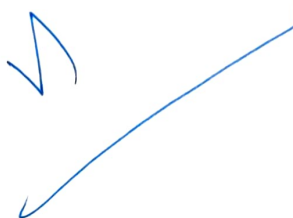
**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**Application for supply of charge sheet moved on behalf of the applicant-accused Gulshan @ Vicky.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
Shri Rajesh Juneja, Ld. Counsel for applicants – accused through CISCO Webex Video Conferencing.

Heard. Records perused.

The present application has been erroneously placed before the undersigned alongwith the other bail roster applications. The present



application is for supply of copy of charge sheet to the accused.

Ld. Counsel for the applicant – accused submits that the charge sheet under the NDPS Act has been filed before the concerned Court of Ld. ASJ (NDPS), West Sh. Sunil Beniwal.

**Let the present application be placed before the concerned Court of Ld. ASJ (NDPS), West Sh. Sunil Beniwal on 07.09.2020 for consideration through CISCO Webex Video Conferencing.**

**Copy of this order be dispatched / provided / e-mailed to the Ld. Counsel for the applicant – accused forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1962**  
**FIR No.: Not Known**  
**State Vs. Biswasri Mukherjee**  
**PS : Punjabi Bagh**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Biswasri Mukherjee for grant of anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
Ms. Hina Ahluwalia, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.



Heard. Records perused.

**Issue notice to the IO who shall file his reply on the next date of hearing.**

Now to come up for further consideration on **11.09.2020** through **CISCO Webex Video Conferencing**.

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused as well as IO of the case forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1964**

**FIR No.: 551/2020**

**State Vs. Pushpender @ Antim**

**PS : Tilak Nagar**

**U/s : 394/397/307/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**First Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Pushpender @ Antim for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
Ms. Charul Chaudhary, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.



Heard. Records perused.

**Issue notice to the IO who shall file his reply on the next date of hearing.**

Now to come up for further consideration on **14.09.2020** through **CISCO Webex Video Conferencing.**

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused as well as IO of the case forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1818**  
**FIR No.: 133/2020**  
**State Vs. Ishan Gandhi @ Gagan**  
**PS : Punjabi Bagh**  
**U/s : 420/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**Second Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Ishan Gandhi @ Gagan for grant of anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
Shri Jitender Sethi, Ld. Counsel for applicants – accused through CISCO Webex Video Conferencing.



Heard. Records perused.

**Perusal of record shows that the first anticipatory bail application was dismissed on merits on 21.08.2020. This fact has not been mentioned in the present application.**

The reply of the IO which is already on record shows that custodial interrogation of the applicant – accused is required.

The order dated 26.08.2020 in the present application shows that there is a likelihood of settlement.

**Issue notice to the complainant through the IO for the next date of hearing.**

Now to come up for further consideration on **11.09.2020**.

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused as well as IO/SHO of the case forthwith.**



(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/05.09.2020



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1920**  
**FIR No.: 698/19**  
**State Vs. Sanjay Gambhir**  
**PS : Rajouri Garden**  
**U/s : 392/394/397/307/120B/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Sanjay Gambhir for grant of anticipatory regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
through CISCO Webex Video Conferencing.  
Shri Sumit Gaba, Ld. Counsel for applicant – accused  
through CISCO Webex Video Conferencing.


Reply of the IO received.

Heard. Records perused.

Ld. Counsel for the applicant – accused submits that he wants to go through the reply of the IO before addressing arguments. **Let copy of the reply of the IO be supplied to Ld. Counsel for the applicant – accused.**

Now to come up for further consideration through CISCO Webex Video Conferencing on **10.09.2020**.

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused as well as IO/SHO of the case forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No. 1959**

**FIR No.: 769/2020**

**State Vs. Moti Lal**

**PS : Khyala**

**U/s : 308/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Moti Lal for grant of anticipatory bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Sonu, complainant in person.  
Shri C.B.Garg, Ld. Counsel for applicant- accused.

Reply filed on behalf of the IO.

Heard. Records perused.

Complainant submits that he has settled the matter with the accused persons as they all are known to each other.

Ld. Counsel for applicant – accused submits that he shall

place on record copy of the order vide which the co-accused has been admitted to interim bail on the ground of settlement.

In the meantime, **the complainant is directed to appear in person on the next date of hearing alongwith his document of identification.**

The IO be also summoned for the next date of hearing.

At request, put up for further consideration on **09.09.2020**.

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused as well as IO of the case forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No. 1967**  
**FIR No.: 311/2020**  
**State Vs. Krishan Kumar**  
**PS : Patel Nagar**  
**U/s : 420/120B IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Krishan Kumar for grant of anticipatory bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri Janender Kumar Chumbak, Ld. Counsel for applicant-accused.

Heard. Records perused.

Let notice be issued to the complainant through the IO for the next date of hearing.

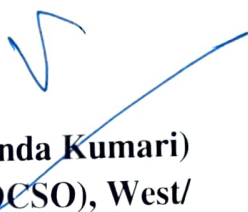
Let notice be also issued to the IO for the next date of hearing.

Put up for further consideration of the application on



07.09.2020.

Copy of this order be dispatched / provided / e-mailed to  
Ld. counsel for applicant – accused as well as IO of the case  
forthwith.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/05.09.2020





**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No. 1753**  
**FIR No.: 752/2015**  
**State Vs. Sohan Devi @ Galli**  
**PS : Khyala**  
**U/s : 326/341/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sohan Devi @ Galli for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Complainant Sh. Ramphal in person.  
Smt. Rukmani, mother of the complainant / injured in person.  
Shri Mohd. Iliyas, Ld. Counsel for applicant- accused.

Heard. Records perused.

Photocopy of the Aadhaar Card of the complainant has been placed on record.

Complainant submits that the incident had taken place way

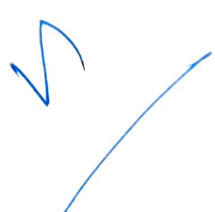


back in the year 2015 and he had suffered injuries because he had fallen down. He has denied the allegations mentioned in the FIR. He further submits that the applicant – accused is his relative and may be admitted to bail.

Perusal of record shows that the applicant – accused was declared a Proclaimed Offender in the present case. She was arrested on 29.07.2020 alongwith one more co-accused.

It is submitted that the applicant – accused is a woman with four daughters. It is submitted that she needs to take care of her four daughters.

In these circumstances and without commenting upon the merits of the case, **the applicant – accused Sohan Devi @ Galli is admitted to regular bail on furnishing of personal bond-cum-surety bond in sum of Rs.30,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM subject to following conditions :**

- 1) Applicant – accused shall not contact any PW directly or indirectly or tamper with evidence in any manner;**
  - 2) Applicant – accused shall remain present in the Court on the dates fixed in the case either herself or through her Counsel and as and when so directed by the Court;**
  - 3) Applicant – accused shall not seek frequent adjournments or frequent exemptions.**
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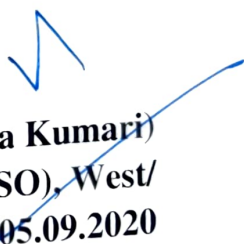


**The Bail Bond be furnished by the applicant – accused to the satisfaction of Ld. Duty MM for the day who is also authorized to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.**

The bail application of the applicant – accused Sohan Devi @ Galli stands disposed of.

Trial Court Record be returned.

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused, concerned Jail Superintendent, State as well as IO of the case forthwith.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

IN THE COURT OF MS. VRINDA KUMARI,  
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST  
TIS HAZARI COURTS, DELHI

BAIL ROSTER

**Bail Application No. 1833**  
**FIR No.: 425/2020**  
**State Vs. Sandeep Dhillon**  
**PS : Tilak Nagar**  
**U/s : 307/34 IPC**

**05.09.2020**

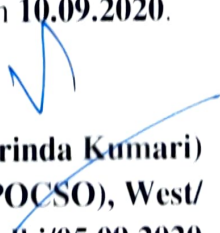
**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sandeep Dhillon for grant of interim bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
None for applicant – accused.

Heard. Records perused.

Put up for further consideration on **10.09.2020**.

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No. 1854**  
**FIR No.: 783/2019**  
**State Vs. Abdul Rehman**  
**PS : Nangloi**  
**U/s : 308/386/387/506/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Abdul Rehman for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Shri R.R.Jha, Ld. LAC for applicant- accused.

Heard. Records perused.

As per the report received from the Medical Officer Incharge, Central Jail No.4 through the concerned Jail Superintendent, the applicant – accused is suffering from HIV / AIDS as well as intra venous drug abuse ✓ with smack for past 04 to 05 years. He is also suffering from Hepatitis-B and C and is under regular treatment. He was also admitted

✓


to de-addiction centre at Central Jail No.3 Hospital on 17.12.2019 and was discharged after improvement on 23.12.2019.

The perusal of record shows that till 25.08.2020 and later on 01.09.2020, the patient was thoroughly examined and appropriate treatment was being given. At present his condition is stable.

The applicant – accused with multiple problems including the problem of drug abuse is being well taken care of at Central Jail, Tihar. He has six other previous involvements. All these involvements are heinous in nature.

In these circumstances, the Court is not inclined to admit the applicant – accused Abdul Rehman to bail. **The bail application of applicant – accused Abdul Rehman is dismissed.**

Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused, concerned Jail Superintendent, State as well as IO of the case forthwith.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/05.09.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1963**

**FIR No.: 78/2020**

**State Vs. Naveen**

**PS : Tilak Nagar**

**U/s : 392/397/452/34 IPC R/w 25/27 Arms Act**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**First Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Naveen for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
through CISCO Webex Video Conferencing.  
Shri Sameer Goel, Ld. Counsel for applicant – accused  
through CISCO Webex Video Conferencing.



Heard. Records perused.

Reply of the IO received.

As per the reply of the IO, one accused was arrested on the spot alongwith a countrymade pistol and three live rounds. One spent round was also recovered from the spot where the accused persons including the applicant – accused had gone on 28.01.2020 and snatched the belongings of the office staff at gun point. One round was also fired to intimidate the staff of the office of the complainant. It has further been reported that proceedings u/s 82 Cr.P.C. had been initiated against the applicant – accused Naveen. He was apprehended u/s 41.1 (a) Cr.P.C. He was formally arrested in the present case at Tihar Jail on 21.01.2020. The complainant could not identify him during TIP proceedings on 31.08.2020.

Ld. Counsel for the applicant – accused submits that the other three co-accused have already been admitted to Court bail.

**An opportunity is granted to Ld. Counsel for the applicant – accused to place on record the copies of orders or details of the orders vide which the co-accused have been admitted to regular bail.**

**IO is directed to file a report whether or not the other co-accused in the present case have been admitted to regular bail in the present case.**



Now to come up for same and further consideration on  
**11.09.2020 through CISCO Webex Video Conferencing.**

**Copy of this order be dispatched / provided / e-mailed to  
Ld. counsel for applicant – accused as well as IO of the present case  
forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No. 1914**

**FIR No.: 15984/17**

**State Vs. Arun**

**PS : Ranjit Nagar**

**U/s : 397/411/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**First Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Arun for grant of anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
IO ASI Balmiki Mishra in person.  
None for the applicant – accused.

Heard. Records perused.

ASI Balmiki Mishra submits that FIR in the present case has been registered u/s 379 IPC. It is submitted that apart from theft of the motorcycle, the applicant – accused is involved in two other criminal cases.

**The IO ASI Balmiki Mishra is directed to place on**






**record the SCRB / previous involvements report of the applicant – accused on the next date of hearing.**

Put up for same, appearance of applicant – accused and further consideration of the bail application on **14.09.2020**.

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused, State as well as IO of the case forthwith.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1965**  
**FIR No.: 729/2020**  
**State Vs. Danish**  
**PS : Rajouri Garden**  
**U/s : 354/354A/506/509 IPC**

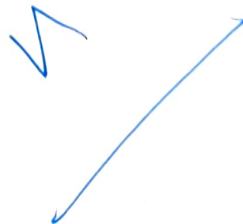
**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**First Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Danish for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
through CISCO Webex Video Conferencing.  
Ms. Suman Singh, Ld. Legal Counsel from DCW  
through CISCO Webex Video Conferencing.  
Shri Raj Kumar, Ld. Counsel for applicant – accused  
through CISCO Webex Video Conferencing.



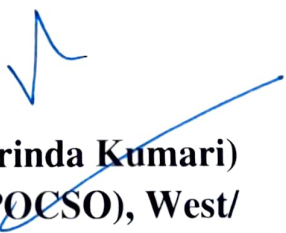
Heard. Records perused.

**Issue notice of the application to the IO who shall his reply on the next date of hearing.**

**Issue notice to the complainant through the IO for the next date of hearing.**

**Put up for further consideration on 11.09.2020 by CISCO Webex Video Conferencing.**

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused as well as IO of the case forthwith.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No. 1960 & 1961**

**FIR No.: 703/2020**

**State Vs. 1) Dharmender Kaushik  
2) Jitender Kaushik**

**PS : Paschim Vihar West**

**U/s : 420 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Two applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Dharmender Kaushik and Jitender Kaushik for grant of anticipatory bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
IO SI Pardeep in person.  
Sh. Ravin Rao, Ld. Counsel for complainant.  
Shri R.Vasudev, Ld. Counsel for applicants - accused.**

**Reply filed by the IO. SCRIB report in respect of both the applicants – accused is also filed.**

**Heard. Records perused.**

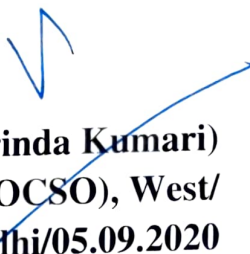
**After hearing detailed submissions, both the parties have**



expressed the desire to settle the matter.

At request, now to come up for further consideration on  
**08.09.2020.**

**Copy of this order be dispatched / provided / e-mailed to  
Ld. counsel for applicants – accused, State as well as IO of the case  
forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1934**

**FIR No.: 225/2020**

**State Vs. Amar**

**PS : Ranjit Nagar**

**U/s : 379/511/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Matter taken up through Video Conferencing in view of Covid-19 pandemic and suspension of normal functioning in Delhi Courts.**

**Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Amar for grant of anticipatory bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State  
through CISCO Webex Video Conferencing.  
ASI Balmiki Mishra in person.  
Shri Keshav Mishra, Ld. Counsel for applicant- accused  
through CISCO Webex Video Conferencing.



Heard. Records perused.

Reply of the IO received alongwith copy of FIR No. 225/20 dated 03.06.2020 u/s 188/34 IPC PS Ranjit Nagar. **Let copy of the reply be supplied to Ld. Counsel for the applicant – accused.**

As per the reply of the IO, FIR No. 225/2020 is not registered u/s 379/411/34 IPC and has infact been registered against one Puneet and Nitin for not wearing Mask in public place during the lockdown period. There is no accused as Amar in this FIR.

It appears that the particulars of the FIR have been incorrectly provided by the applicant – accused.

Put up for the abovesaid clarification by the applicant – accused and further consideration on **14.09.2020**.

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused as well as SHO concerned forthwith.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/05.09.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No. 1943 & 1944**

**FIR No.: 266/19**

**State Vs. 1) Prateek Mangi**  
**2) Naveen Mangi**

**PS : Tilak Nagar**

**U/s : 420/406/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**Two applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Prateek Mangi and Naveen Mangi for grant of anticipatory bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
Complainant in person.  
IO SI Anuj in person.  
Shri Tarun Kashyap, Ld. Counsel for applicants- accused.

Vide this common order, I shall dispose of two anticipatory bail applications of the applicants – accused.

Heard. Records perused.

Applicant – accused Naveen Mangi is the owner of the 3<sup>rd</sup>





floor of property No. WZ-91, Ram Nagar Extension, New Delhi-110018. He had already sold the 2<sup>nd</sup> floor of the property to the complainant Ms. Seema on 21.10.2010. Applicants – accused Naveen Mangi and Prateek Mangi jointly applied for a loan in sum of Rs.35,00,000/- (Rupees Thirty Five Lakh only) under the UCO Property Loan Scheme of UCO Bank on 15.01.2014. The application of the applicants – accused shows that they offered the 2<sup>nd</sup> floor and 3<sup>rd</sup> floor of WZ-91, Ram Nagar Extension, Tilak Nagar, New Delhi as security. Ld. Counsel for the applicants – accused submits that it was an additional collateral security for the purpose of loan.


Contention of the applicants – accused is that the 2<sup>nd</sup> floor was mentioned in the application erroneously by the bank staff whereas the applicants – accused had signed the application while it was still blank. This contention does not inspire the confidence of the Court. Description of the property offered as security and as the address of correspondence <sup>is mentioned</sup> at four places in the application. Now the loan account has been declared as NPA and the bank is also seeking to auction / seize the mortgaged 2<sup>nd</sup> floor of the property No. WZ-91. The argument that if at all a fraud has been played, it has been played upon the bank and not the complainant does not hold much water.

In these facts and circumstances and in view of the gravity of offence, the Court is not inclined to admit the applicants – accused Naveen Mangi and Prateek Mangi to bail. **The two anticipatory bail**



applications of the applicants – accused Naveen Mangi and Prateek Mangi are accordingly dismissed.

Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicants – accused, State as well as IO of the case forthwith.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/05.09.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**VIDEO CONFERENCING**

**Bail Application No. 1789**

**FIR No.: 10375/19**

**State Vs. Venus Jain**

**PS : Punjabi Bagh**

**U/s : 406/498A/34 IPC**

**05.09.2020**

**Bail Application taken up in view of Bail Roster No. 546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020.**

**First Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Venus Jain for grant of anticipatory bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Ms. Geeta Nagar, Ld. Counsel for applicant – accused.

Bail application was to be taken up by way of Video Conferencing as per the cause list. However, Ld. counsel for applicant – accused has appeared in the Court. She has prayed for physical hearing of the bail application. The bail application is accordingly being heard in the Court.



Reply of the IO dated 26.07.2020 is already on record.

As per the report, the applicant – accused has not joined the investigation till now.


Heard. Records perused.

Issue notice of the application to the victim / complainant through the IO / SHO concerned for the next date of hearing.

In the meantime, subject to joining of investigation by applicant – accused, **no coercive action be taken against the applicant – accused Venus Jain till the next date of hearing.**

Put up for appearance of the victim / complainant and further consideration on **21.09.2020.**

**Copy of this order be dispatched / provided / e-mailed to Ld. counsel for applicant – accused, State as well as IO of the case forthwith.**

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/05.09.2020